

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.3 - IA/588(AHM)2024 in IA/84(AHM)2022  
in  
**CP(IB) 473 of 2018**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

SVM Cera Pvt Ltd

.....Applicant

V/s

Gangotri Glazed Tiles Pvt Ltd

.....Respondent

**Order delivered on: 18/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Noopur Dalal, Adv.

For the Respondent :

**ORDER**

**IA/588(AHM)2024 in IA/84(AHM)2022**

Heard the Ld. Counsel for the Applicant. She is directed to file separate application for contempt and issue notices. However, compliance to the order and having served the order on the respondents is taken on record.

In view of the same, IA 588 of 2024 stands disposed-off.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**